

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 601  
IB-22/ND/2022**

**IN THE MATTER OF:**

**M/s. KTC India Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Destinos India Gurus Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 19.01.2023  
(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**

**:Adv.Amit Gupta, along  
with Harisankar  
Mahapatra, Adv.**

**For the Respondent/Corporate Debtor**

**:Adv. Amit Agrawal**

**ORDER**

**IA/5423/2022**

We have heard the Counsel for the Applicant who has appeared virtually and the Counsel for the Respondent who has appeared physically. It would be better if both the parties appear physically and argue the matter. Therefore, both the parties are directed to appear physically and argue the matter on the next date of hearing before this Bench. Therefore, post this matter after one week. List on **08.02.2023**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Bachu Venkat Balaram Das)  
Member (J)**